

to face any eventuality. In case the Chinese take it into their heads to make further incursions, can we have the assurance that in all respects, in regard to the various types of defence that have to be offered, we are today strong enough to withstand attack, or would we need some more time?

Shri Y. B. Chavan: Certainly, more time is always welcome and necessary, but I can say that we are certainly strong enough.

श्री जगदेव सिंह सिद्धान्ती : अक्टूबर, १९६२ में जहाँ जहाँ पर और जिन जिन स्थानों पर चीनी फौजों का जमाव था क्या वह जमाव वहीं पर है या उनके प्रतिरिक्त दूसरे स्थानों पर भी है ?

Shri Y. B. Chavan: I have not followed the question.

Shri Ranga: We are not able to follow his answer. There is something wrong with the acoustics, or his voice.

Mr. Deputy-Speaker: There is too much of murmuring in the House.

Shri Ranga: No, not that. I would like him to raise his voice.

Shri Tyagi: I am unhappy that nothing substantial has been done on the border. I know what is happening. Not enough has been done.

श्री जगदेव सिंह सिद्धान्ती : अक्टूबर १९६२ में जहाँ जहाँ पर और जिन जिन स्थानों पर चीनी फौजों का जमाव था क्या वह जमाव वहीं पर है या उनके प्रतिरिक्त दूसरे स्थानों पर भी है ?

Shri Y. B. Chavan: They are taking their positions where they were when the cease-fire took place. I think they are consolidating their position there.

Shri Tyagi: I am afraid nothing substantial has been done. The villagers have not been organised to de-

fend. It is a fact. Let not the nation be deceived.

Gratuity to Shop Employees in Delhi

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*260. { **Shri Yashpal Singh:**
Shri D. C. Sharma:

Will the Minister of **Labour and Employment** be pleased to state:

(a) whether Government propose to amend the Delhi Shops and Establishments Act, 1954 for providing the payment of gratuity to shop employees;

(b) whether any representation has been received by them against this; and

(c) if so, when a final decision will be taken in the matter?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malaviya): (a) and (c). A representation from some Employees' Unions received by the Delhi Administration is being considered by the Labour Advisory Board of the Delhi Administration who have appointed a sub-committee for the purpose. A final decision in the matter is likely to take some time.

(b) Yes.

श्री यशपालसिंह : क्या सरकार माडल सर्विस कंडिशनज बनाने के मामले पर गौर कर रही है ?

श्री र० कि० मालवीय : माडल सर्विस कंडिशनज के बारे में यह सवाल नहीं है। यह तो प्रेचुटी का सवाल है और इसके बारे में मैंने जवाब दे दिया है।

श्री यशपाल सिंह : क्या सरकार बता सकती है कि दुकान मालिकों की तरफ से जो रिप्रिजेंटेशन हासिल हुआ है, उसमें क्या खास बातें कही गई हैं इन गरीब लोगों के खिलाफ ?

श्री रं. कि० मालवीय : जो रिप्रिजेंटेशन आया है, उसमें तो बातें काफी हैं लेकिन यह सवाल सिर्फ ग्रेचुटी के बारे में है और ग्रेचुटी का सवाल उस रिप्रिजेंटेशन में है।

श्री यशपाल सिंह : यह बात साफ नहीं हुई है कि क्या ग्रेचुटी का मसला सरकार तय करने जा रही है।

Shri Nambiar: In view of the fact that there is no provision for gratuity to be paid to the workers throughout India under the Shops and Establishments Act, may I know whether Government are considering the formulation of new proposals so that all the shop assistants throughout India may get the advantage of gratuity?

Mr. Deputy-Speaker: It is a suggestion for action.

Shri Nambiar: My question is whether any proposal is under their consideration. He said that they had representations in Delhi and the matter was under consideration. Therefore, I am asking whether any proposal is under their consideration.

Mr. Deputy-Speaker: It is a suggestion for action.

Shri Nambiar: Let us see whether he has anything to say about it.

Mr. Deputy-Speaker: Shri D. C. Sharma.

Shri D. C. Sharma: Is it a fact that the Delhi Shops and Establishments Act, 1954 has proved to be utterly infructuous in protecting the rights of the workers; if so, what are the reasons; if not, what has been done in the case of these workers under this Act?

The Minister of Labour and Employment (Shri D. Sanjivayya): This Act gives various facilities, for instance, hours of work, payment of

wages, leave, terms of service, etc. So, under this Act the employees get benefits.

Shri S. M. Banerjee: I would like to know whether Government has accepted the principle of giving gratuity to these employees and whether the matter that is under discussion is only about the quantum and not about accepting the principles.

Shri D. Sanjivayya: We have not yet accepted the principle. The sub-committee of the labour advisory committee of the Delhi Administration is still considering the question and when we receive their recommendations we will consider them and if we think of bringing forward any legislation we have to consult the Home Ministry also.

Shrimati Savitri Nigam: May I know whether the hon. Minister is aware that this Act has not been implemented in many cases and whether he has received a number of representations from various unions?

Shri D. Sanjivayya: Whenever representations are received, we will certainly look into them.

Naval Shipment at Marmagao

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{ Shri Maheswar Naik:
*261. { Shri R. G. Dubey:
{ Shri Vishram Prasad:

Will the Minister of Defence be pleased to state:

(a) whether arrangements are under way for the formal commissioning of Naval Shipment at Marmagao; and

(b) whether the construction of air station at Dabolim is being expedited?

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan):
(a) The Naval Establishment at Goa